

RTI Annual Return Information System

Quaterly Return Form

Public Authority : National Human Rights Commission**Quarter : 2nd Quarter (July-Sept)2025-2026**

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	6	34	689	23	0	706
First Appeals	5	N/A	78	N/A	0	82
		Total no. Of CAPIOs designated 0			Total no. Of CPIOs designated 22	
					Total no. Of AAs designated 7	

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2630	364	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://nhrc.nic.in/rti-act-2005
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2025-10-31

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://nhrc.nic.in/rti-act-2005
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2025-10-31

RTI Annual Return Information System

Quaterly Return Form

Public Authority : National Human Rights Commission

Quarter : 1st Quarter (April-June)2025-2026

* Block I (Details about the requests and appeals)

Progress during Quarter						
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	7	89	678	17	0	751
First Appeals	0	N/A	60	N/A	0	55
Total no. Of CAPIOs designated 0			Total no. Of CPIOs designated 22			Total no. Of AAs designated 7

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
03385	0992	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)												Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other		
0	0	0	0	0	0	0	0	0	0	0	0	0	0		

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://nhrc.nic.in/rti-act-2005
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2025-08-01

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://nhrc.nic.in/rti-act-2005
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2025-08-01